IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 3
IA-2209/ND/2021
(IB)-100(ND)/2019

IN THE MATTER OF:

Deepali Designs and Exhibits Pvt. Ltd. … Applicant

Vs.

Pico Event marketing (India) Pvt. Ltd. … Respondent

Order under Section 9 of IBC.

Order delivered on 13.05.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Liquidator : Mr. Rishabh Jain, Adv.

ORDER

IA No. 2209/ND/2021

This is IInd Progress Report filed by the Liquidator for the quarter ending on 31.03.2021. Learned Counsel states that report is annexed with the receipts and payments account for the quarter upto March, 2021. Learned Counsel states that there is delay of 27 days in filing this report as the Liquidator was suffering from Covid-19 infection. Hence, the delay may be condoned.

Considering the submissions made, we allow the application condoning the delay in filing the report and take the report on record with all just exceptions. Place it with the main file for further reference. Application is disposed of in terms of the above order.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH